

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1
C.P.(CAA)/63(AHM)2022
in
C.A.(CAA)/43(AHM)2022

Proceedings under Section 230-232 of the
Companies Act, 2013

IN THE MATTER OF:

JMC Projectes (India) Ltd
Kalpataru Power Transmission Ltd

.....Applicants

Order delivered on ..20/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Navin Pahwa, Sr. Adv. a.w. Mr. Ravi Pahwa, Adv.
For the Respondent :

ORDER

Heard the arguments of learned Counsel for Petitioner.

The Petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in English, "**Financial Express**", in all India Edition and "**Sandesh**" Gujarati in Ahmedabad Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to Regional Director, Registrar of Companies, Official Liquidator and Income Tax Department, SEBI and BSE informing the date of hearing.

Meanwhile, the petitioner is at liberty to file reply, if any, on the representation from the statutory authorities.

Matter stands adjourned to 19.10.2022. for hearing.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)